

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3281
ANSWERED ON:23.08.2011
COMMERCIAL ACTIVITIES IN DDA FLATS NO.
Ganeshamurthi Shri A.;Kumar Shri Vishwa Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government/Delhi Development Authority (DDA) has received reports regarding misuse of some residential flats/garages of DDA by conducting commercial activities therein;
- (b) if so, the details of such reports received during the last one year, area-wise; and
- (c) the action taken/being taken by the Government/DDA against the owner of the flats/garages?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): Yes, Madam. Delhi Development Authority (DDA) has reported that garages of some of its flats in many parts of Delhi are being used as small shops like Kiryana, General Store, Diary Products, bakery items/confectionary items, vegetable & fruit, flower shops, washer men for pressing clothes and some professional activities etc.

(b): About 95% of DDA flats/ garages have been de-notified and are under the jurisdiction of Municipal Corporation of Delhi. The details of reports received during the last one year for the areas under the jurisdiction of DDA is given as under:-

1. Dwarka Zone - 57 nos.
2. Rohini Zone - 14 nos.
3. North Zone - 9 nos.
4. West Zone - Nil.
5. East Zone - Nil.
6. South Zone - 2 nos.

(c) : DDA has reported that in the areas which are under its jurisdiction and where the commercial activities are being run by the allottees/occupants in the garages of the DDA flats, action has been taken / is being taken by the DDA from time to time under Section-14 read with Section-29(2) of DDA Act after completing the procedure as per law. In some of the cases, DDA has also launched prosecution against the offenders in the Court of law.